

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

**PRINCIPAL BENCH AT NEW DELHI**

[Under Sections 18(1) read with Sections 14 & 15 of  
the National Green Tribunal Act, 2010]

**ORIGINAL APPLICATION NO.272 OF 2024**

**IN THE MATTER OF:-**

DEEPANK KUMAR SHARMA & Ors. ... Applicant

Versus.

Union of India & Ors. ... Respondents

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New Delhi

DATED:

27.05.24.

**[VISHWENDRA VERMA] & [SHIVALI]**

Advocates for the Applicants

UB-33, IndraPrakash Building,

Barakhamba Road,

New Delhi

# 09871704611

verma.vishwendra@yahoo.co.in

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**ADDITIONAL AFFIDAVIT**

I, DEEPANK KUMAR SHARMA, S/o Shri Dinesh Kumar Sharma, aged about \_\_\_ years, R/o 1810, Mandi Railway road, Near Sarvodaya Inter College, Railway Road, Pilakhuwa, Tehsil Hapur, U.P.. presently at New Delhi, do hereby solemnly affirm and state as under-

1. That I am the Applicant in the above mentioned matter and as such I am well conversant with the facts and circumstances of the case and hence I am competent to swear this affidavit.
2. That the respondent No.8 to 10 cut all the trees in the property / land as under:

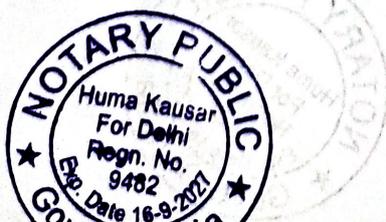


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"There are two Mangoes bagh/Garden/Park, at Bijnor, Mandawar Road, having area of about 1.587 hectare in bijnor, in khasra No.2119, 2120, 2121, 2122, 2123, 2124, 2125, 2126, 2127, 2128 and Rakba are 0.0890, 1.1520, 0.1140, 0.2910, 0.2210, 0.1260, 0.1170, 0.2020, 0.1010, 0.1140 hectare, respectively U.P. and second bagh/Garden/Park at Mandawar Chandak Road, Bijnor, having area of about 2.3420 hectare in Bijnor, in khasra No.1083, 1084, 1089, 1090, 1093, 1094 and Rakba are 0.7970, 0.1260, 0.3410, 0.2280, 0.6860, 0.1640 hectare, respectively U.P. both the Mangoes bagh/Garden/Park are having approximately 180 trees of mangoes."

All these trees cut down by the respondent No.8 to 10 illegally cut down without having any authorized sanction from the competent authority and the respondent NO.7 connived with the respondent No.8 to 10.

3. That it is clear from the photographs prohibited species of trees shall not be fell till 31.12.2025 except under unavoidable circumstances such as the tree is dead or dying or it constitutes danger to person or property or it's felling is necessary



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for executing a development work approved by the government or after attaining exploitable diameter or if, the fruit bearing capacity of such trees has declined substantially and permission to fell such trees has been obtained in writing from the competent authority. It is clear from the photographs attested with the petition that all the trees are in good condition and was having good state of health. It is submitted that the said trees cut down by the respondent No.8 to 10 in connivance with the respondent No.7 and the administrative authorities over looked the said act of the respondent No.8 to 10.

4. That the respondent No.8 to 10 committed illegal act after cutting the trees and they are having as per the best knowledge of the applicant being son and close relatives. They smooth the land without following the guidelines and law and under the shelter of the administrative authorities. It is submitted that the applicants have filed various complaints duly received by the administrative authorities but they did not take any steps or to stop them doing such illegal acts.
5. That the contents of this affidavit has been drafted by my counsel as per instructions and I have been read over the contents thereof and I understood the same.



6. That the contents of this affidavit are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

  
**DEPONENT**

**VERIFICATION:**

**29 MAY 2024**

Verified at Delhi on this the \_\_\_\_\_ day of May, 2024 that the contents of the aforesaid affidavit are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

  
I identify the deponent who has signed in my Presence.

  
**DEPONENT**



**ATTESTED**  
  
**NOTARY PUBLIC DELHI**

**29 MAY 2024**